

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA

UNSTARRED QUESTION NO.1877

TO BE ANSWERED ON 27th JULY, 2017

INSPECTION OF CARGO VESSELS

1877. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of SHIPPING be pleased to state:

- (a) the procedure for inspection of cargo vessels transporting goods outside and inside the country;
- (b) whether any guidelines/directives are followed while inspecting the cargo vessels and if so, the details thereof;
- (c) the number of alleged violations of above guidelines/directives noticed/detected by the Indian Register of Shipping/ Government during each of last three years and the current year along with the actions taken thereon; and
- (d) the outcome of action taken against those found guilty of such violations?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

(a): The Certification and Survey of Indian Flag Cargo vessels are conducted by Recognized Organizations such as American Bureau of Shipping (ABS), Bureau Veritas (BV), DNV-GL(AS), Indian Register of Shipping (IRS) , Korean Register of Shipping (KRS), Lloyd's Register (LR), Nippon KaijiKayokai (NKK), and Registro Italian Navale (RINA). To exercise control over quality of surveys and also maintenance of ships between surveys, the Indian Flag vessels are inspected by Flag Surveyors (Government Surveyors at various offices of Mercantile Marine Departments) as part of Flag State Interventions (FSI) regime. The frequency of FSI inspections based on the age of the vessels are detailed in Merchant Shipping Notice 4 of 2017. The control of Foreign Flag vessels visiting India is conducted under Port State Control (PSC) regime by Government Surveyors at various Mercantile Marine Departments.

(b): Indian Flag Vessels are inspected as per guidelines given in Merchant Shipping Notice 4 of 2017. Foreign Ships visiting India are inspected as per guidelines given in Merchant Shipping Notice 04 of 2017 and International Maritime Organization Resolution 1052(27): " Procedures for Port State Control 2011".

(c)&(d):The number of violations detected in Flag State Inspections during 2014, 2015, 2016 and 2017 (upto June 2017) are 25, 18, 19 and 12 respectively. The number of violations detected in Port State Control Inspections during 2014, 2015, 2016 and 2017 (upto June 2017) are 53, 44, 19 and 11 respectively. Any violation during inspection results in detention of vessel and is not allowed to sail till violation is rectified. Detention fine is levied on vessels in accordance with Director General of Shipping (DGS) Finance & Accounts Circular 13 of 2010 by both Indian Flag and Foreign Flag vessels detained for violations.
